The Punjab Revenue Appeals and Proceedings (Disposal and Restoration) Act, 1956

Act 13 of 1956

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Revenue Appeal, Revision, Partition
PROCEEDINGS (DISPOSAL AND RESTORATION) ACT, 1956

THE PUNJAB REVENUE APPEALS AND PRO-
CEEDINGS (DISPOSAL AND RESTORATION)
ACT, 1956,
PUNJAB Act No. 13 OF 1956.

[Received the assent of the Governor of Punjab
on the 2nd May, 1956 and was first published
for general information in the Punjab Government
Gazette (Extra ordinary) dated the 9th May,
1956].

An Act to provide for the disposal and restoration
of certain revenue appeals and revisions instituted before
the partition of 1947, relating to the districts of Amritsar
and Gurdaspur.

Be it enacted by the Legislature of the State of
Punjab in the Seventh Year of the Republic of India
as follows:—

1. (1) This Act may be called the Punjab Revenue
Appeals and Proceedings (Disposal and Restoration)
Act, 1956.

(2) It shall extend to the State of Punjab.

(3) It shall come into force at once.

2. Where any appeal or revision relating to Amrit-
sar or Gurdaspur District instituted prior to the 15th
day of August, 1947, before the Commissioner of the
Lahore Division or the Financial Commissioner of the
undivided Punjab was transferred after the said date
for disposal to the Commissioner, Jullundur Division,
or the Financial Commissioner, Punjab (India), it shall
be deemed to have been validly transferred notwithstanding
anything contained in any law to the contrary and shall be
disposed of by the Financial Commissioner, Punjab (India)
or the Commissioner, Jullundur Division, as the case may
be, in accordance with law.

3. If any appeal or revision transferred in the
manner mentioned in section 2 was dismissed after the
15th day of August 1947, solely on the ground that it

1 For Statement of Objects and Reasons see Punjab Government Gazette
(Extra ordinary). 1956 page 433.
should have been heard and disposed of by the appropriate authority in Punjab (Pakistan), the Commissioner, Jullundur Division, or the Financial Commissioner, Punjab (India), as the case may be, shall on application made by the aggrieved party or his legal representative within thirty days from the commencement of this Act, or such further time as the appellate or revising authority may grant on sufficient cause, make an order, notwithstanding any other law to the contrary, setting aside the dismissal and shall thereafter proceed with the appeal or revision in accordance with law.

4. If any appeal or revision transferred in the manner mentioned in section 2 was disposed of on merits by the Commissioner, Jullundur Division, or the Financial Commissioner, Punjab (India), as the case may be, it shall be deemed to have been validly decided notwithstanding any other law for the time being in force.